

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

221. APPEAL/2(MB)2024

IN THE MATTER OF

SAFNA CONSULTANCY PRIVATE LIMITED

... Petitioner

Vs

Registrar of Companies

... Respondent

U/s 252(1) of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Prachi Raval (PH)

For the RoC: Ms. Rujuta Bankar (VC)

ORDER

Ld. RoC submits that she has already filed the reply. Neither the Petitioner nor the Court records has the reply. The RoC is directed to ensure the copy of the reply filed supplied to the Petitioner and also on the Court record. Adjourned to **17.04.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/